THE PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EDU-CATION (DR K L SHRIMALI) (a) No. Sıř

- (b) Does not arise
- (c) The Government of India will take a decision in the matter on receipt of the findings of the Committee, which has been appointed to examine the question of the future of the Camp College, New Delhi

DR RAGHUBIR SINH May I know up to what date the Camp College has been allowed to continue to function for the present?

DR K L SHRIMALI Up to the end of the academic session 1955-56

DR RAGHUBIR SINH May know the names of the members of this Committee that has been appointed to make the report?

DR K L SHRIMALI The members of the Committee are

- 1 Dr K S Krishnan, Director, National Physical Laboratory -Chairman
- 2 Shri Mehr Chand Mahajan, ex-Chief Justice of India
- 3 Dr V K R V Rao, Director Delhi School of Economics, Delhi University and
- 4 Shri K L Joshi, Under Secretary, Ministry of Education

DR RAGHUBIR SINH By time has the Committee been asked to submit its recommendation?

DR K L SHRIMALI The term of the College has been extended up to the academic session 1955-56 and I hope the report will be available before then

DR RADHA KUMUD MOOKERJI On what ground does Government seem to think that the Camp College may not be continued?

DR K L SHRIMALI. The Government do not think that the Camp College should not be continued The difficulty has arisen because of the regulations of the Delhi University According to those regulations no other university could run an institution within the territorial jurisdiction of the Delhi University without the order of the Central Government There is a certain technical difficulty on account of which this College cannot function At the same time Government feels that the College is doing some useful work A Committee has therefore been appointed to examine the whole question with regard to the academic standards of this College and also its usefulness and whether it should be allowed to func-

SHRI KANHAIYALAL D VAIDYA May I know the number of colleges running under the Delhi University?

DR K L SHRIMALI This is a separate question and I shall require notice for this

HINDI TEACHING TO GOVERNMENT OFFICIALS

- *731 DR RAGHUBIR SINH Will the Minister for Education be pleased to state:
- (a) what facilities are being provided by the Ministry of Education to Government officials for Hind'.
- (b) how many persons have already availed of those facilities and how many are under instruction at present,
- (c) what test or tests have accepted for determining the adequacy of the knowledge acquired after the instructions are completed, and
- (d) what other unofficial organisa tions are co-operating in providing similar facilities to Government offi cials to learn Hindi?

THE PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EDU-CATION (Dr K L SHRJMALI)

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Free Hindi Classes have been started, outside office hours, to teach Hindi to non-Hindi knowing Central Government officials stationed in Delhi and New Delhi.

- (b) 719 Government officials had learnt Hindi up to November 1954, and about 650 are under training at present.
- (c) The Hindi Prabodh Examination conducted by the Ministry of Education.
- (d) The Government have no definite information.

Shri H. P. SAKSENA: What is the period for which this education is imparted

DR. K. L. SHRIMALI: Approximately six months.

SHRI RATANLAL KISHORILAL MALVIYA: May I know as to how many highly placed officials who do not know Hindi are taking instruction in these classes?

DR. K. L. SHRIMALI: These classes are open for all classes of people—high and low grades.

SHRI RATANLAL KISHORILAL MALVIYA: Who are the highly placed officia's who are taking instruction?

DR. K. L. SHRIMALI: I shall need notice for that.

SHRI RATANLAL KISHORILAL MALVIYA: Are there any Deputy Secretaries or Secretaries who are being trained?

DR. K. L. SHRIMALI: I don't have full information.

Shri RAJENDRA PRATAP SINHA: May I know if any Hindi learning facilities and proficiency tests have been provided for the benefit of the hon. Ministers?

Mr. CHAIRMAN: Order, order.

श्री कृष्णकान्त व्यास : क्या में जान सकता हूं कि सरकार ने यह व्यवस्था कब से शुरू की हैं और अभी तक कितने सरकारी कर्मचारियों ने इसका फायदा उठाया हैं ?

डा० के० एल० श्रीमाली: यह तां प्रश्न के उत्तर में में ने बता दिया हैं।

श्री कृष्णकान्त न्यास : यह योजना शुरू हुए कित्तने साल हुए ?

डा० के० एक० श्रीमाली: मार्च, १६४२ में हमारं यहां २६ लोग थे जो शिक्षा पा रहे थे, १६४४ में उनकी संख्या २४६ थी और १६४४ में २६६ हैं। इस तरह कुल संख्या ६६९ हुई।

श्री कृष्णकान्त ज्यास : क्या इसका मतलब यह है कि सन् १६४२ से हिन्दी की शिद्धा की व्यवस्था की गई ?

डा० के० एल० श्रीमाली: जी नहीं, हिन्दी का काम तो बहुत पहले से ही शुरू हो गया था। ये क्लासेज तो गवर्नमेन्ट इंप्लॉयीज के लिए सन् १६४२ से शुरू किये गये।

श्री कृष्णकान्त न्यास : क्या में सरकार से यह जान सकता हुं कि शिद्धा विभाग ने उन मिनिस्टरों के लिए. जो हिन्दी नहीं जानते हैं, हिन्दी की शिद्धा की क्या व्यवस्था की हैं?

हा० के० एल० श्रीमाली : वे खुद अपना प्रबन्ध कर सकते हैं ।

Shri H. C. DASAPPA: The question relates to Hindi. It is a general question but the hon. Minister only answered for the Central Government. May I know what facilities are being placed with the State Governments to enable officials there to take to Hindi?

Dr. K. L. SHRIMALI: This is the responsibility of the State Governments.

Shri H. C. DASAPPA: Am I to understand that the Central Government has no responsibility for the propagation of Hindi in the States?

DR. K. L. SHRIMALI: The Central Government have responsibility and are discharging it by giving assistance to the State Governments. This specific question relates to the State Governments.

Oral Answers

SHRI H. C. DASAPPA: What facilities are given to the States?

Mr. CHAIRMAN: He has no information.

Shai H. C. DASAPPA: The question is quite general. May I know whether any scheme or project is being considered for the purpose of enabling the officers in the States to take to Hindi?

DR. K. L. SHRIMALI: I have no information.

श्रीमती चन्द्रवती लखनपाल : क्या इन हिन्दी सीखने वाले आफिसरों के ऊपर कोई समय सम्बन्धी या दूसरा प्रतिबन्ध लगाया गया है ?

डा० के० एल० श्रीमाली : समय सम्बन्धी प्रतिबन्ध से भाल्म नहीं आपका क्या मतलब हैं

श्रीमती चन्त्रवती लखनपाल : टाइम-लिमिट ।

डा० के० एल० श्रीमाली : टाइम लिमिट में ने बताया ६ महीने का हैं। क्लासेज प्रायः साढ़ पांच से साढ़ सात बजे तक होती हैं।

श्री कन्हें यालाल दाँ० वेंचा: क्या मंत्री महोदय बताने की कृषा करेंगे कि केन्द्रीय सरकार में कितने कर्मचारी हैं जो हिन्दी नहीं जानतें हैं?

डा० के० एल० श्रीमाली : उनकी संख्या में नहीं बतला सकता।

श्री कन्हें सालाल दाँ० वैद्या: यदि संख्या निर्धारित नहीं हैं तो हिन्दी के विषय में पर्याप्त प्रबन्ध कब तक हो सकेगा?

डा० के० एल० श्रीमाली: जहां तक हिन्दी का सम्बन्ध हैं, गवर्नमेन्ट योजना बना चुकी हैं और उसके मुताबिक काम शुरू हो चुका हैं DR. RAGHUBIR SINH: May I....

MR. CHAIRMAN: Yes, last question.

DR. RAGHUBIR SINH: But I have not put any supplementary question at all, Sir.

Mr. CHAIRMAN: But so many have already been put.

DR. RAGHUBIR SINH: Sir, in the reply it was stated that the Hindi Prabodh Examination has been considered adequate for the test. But there may be certain officers and Government officials who may have passed some other test. Has any provision been made to the effect that when certain persons have passed certain examinations from other non-official bodies, that may be considered adequate for not appearing at this Prabodh Examination?

Dr. K. L. SHRIMALI: That question has not been examined so far. So far, all persons with elementary knowledge of Hindi can appear at the Prabodh Examination of the Ministry of Education.

Dr. RAGHUBIR SINH: Does it mean that their passing the Prabodh Examination is compulsory irrespective of whether they had passed some other test or not?

DR. K. L. SHRIMALI: The Prabodh Examination is a very elementary examination. The Ministry of Education is already examining a proposal to institute another and higher course in Hindi for the benefit of certain officials and after passing this examination they will be competent to transact all Government business in Hindi.

TEMPORARY EMPLOYEES IN ORDNANCE FACTORIES

*732. Shri V. K. DHAGE: Will the Minister for Defence be pleased to state:

(a) whether any temporary employees of the Ordnance Factories